

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

**THE HONOURABLE MR. JUSTICE A.K. JAYASANKARAN NAMBIAR
&
THE HONOURABLE MR. JUSTICE SHAJI P. CHALY**

WEDNESDAY, THE 8th DAY OF APRIL, 2020/19th CHAITHRA, 1941

W.P.(C). TMP-34 OF 2020

PETITIONER:-

The Kunnukara Grama Panchayat
Kunnukara.P.O., Ernakulam District
rep: by its Secretary Mr. Jain Varghese Pathadan

By Adv. Sri. Anoop V. Nair

RESPONDENTS:-

1. The State of Kerala,
represented by The Secretary to Government Irrigation Department,
Government Secretariat, Thiruvananthapuram - 695 001
2. The Executive Engineer, Minor Irrigation Department,
Office of the Executive Engineer, Civil Station, Kakkanad,
Ernakulam District - 682 030
3. The Assistant Executive Engineer, Minor Irrigation Department,
Office of the Assistant Executive Engineer, Aluva,
Ernakulam District - 683 101
4. The Assistant Engineer, Minor Irrigation Department,
Office of the Assistant Engineer, North Paravur,
Ernakulam District - 683 513

By Sri. Manu Vijayakumaran, Government Pleader

This Writ Petition having come up for orders on 08/04/2020, the Court on the same day passed the following:-

p.t.o.

**A.K. JAYASANKARAN NAMBIAR, J.
&
SHAJI P. CHALY, J.**

WP(C).TMP-34 OF 2020

Dated this the 8th day of April, 2020

ORDER

A.K. Jayasankaran Nambiar, J.

Admit.

Sri. Manu Vijayakumaran, the learned Government Pleader takes notice for the respondents. Post on 21.4.2020.

Taking note of the averments in the statement filed on behalf of the respondents, and in particular, the averments that the pumping to the area covered by the writ petition will now be ensured for 12 hours [from 6 a.m. to 6 p.m.], we direct that the said arrangement be continued till the next date of posting. The learned counsel for the petitioner undertakes to file a reply affidavit to rebut the averments in the statement filed on behalf of the respondents, in the meanwhile.

**A.K.JAYASANKARAN NAMBIAR
JUDGE**

**SHAJI P. CHALY
JUDGE**